

Bill No. XXIX-F of 2010

THE INDIAN MEDICINE CENTRAL
COUNCIL (AMENDMENT)
BILL, 2010

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 25TH AUGUST, 2010

LOK SABHA ON 31ST AUGUST, 2010)

ASSENTED TO ON 26 SEP., 2010 ACT No. 43 OF 2010

Bill No. XXIX-F of 2010

**THE INDIAN MEDICINE CENTRAL COUNCIL
(AMENDMENT) BILL, 2010**

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

further to amend the Indian Medicine Central Council Act, 1970.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Medicine Central Council (Amendment) Act, 2010. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

48 of 1970.

2. In the Indian Medicine Central Council Act, 1970 (hereinafter referred to as the principal Act), in section 2, in clause (e), for the words "or Unani Tibb", the words ", Unani Tibb or Sowa-Rigpa" shall be substituted. Amendment of section 2.

3. In the principal Act, in section 3,—

(a) for the words "and Unani" wherever they occur, the words ", Unani and Sowa-Rigpa" shall be substituted; and

Amendment of section 3.

(b) for the words "or Unani", the words ", Unani or Sowa-Rigpa" shall be substituted.

Amendment
of section 8.

4. In section 8 of the principal Act, in the proviso to sub-section (2), for the words "or Unani", the words ", Unani or Sowa-Rigpa" shall be substituted.

Amendment
of section 9.

5. In section 9 of the principal Act,—

(A) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The Central Council shall constitute from amongst its members,—

(a) a committee for Ayurveda;

(b) a committee for Siddha;

(c) a committee for Unani; and

(d) a committee for Sowa-Rigpa,

and each such committee shall consist of members elected under clause (a) or clause (b) or nominated under clause (c) of sub-section (1) of section 3 representing the Ayurveda, Siddha, Unani or Sowa-Rigpa system of medicine, as the case may be.";

(B) in sub-section (2), for the words "and Unani", the words ", Unani and Sowa-Rigpa" shall be substituted;

(C) in sub-section (3), for the words "or Unani", the words ", Unani or Sowa-Rigpa" shall be substituted.

Amendment
of section 17.

6. In section 17 of the principal Act, in sub-section (2), in clause (a), for the words "physician or", the words "physician or Amchi or" shall be substituted.

Amendment
of First
Schedule.

7. In the First Schedule to the principal Act, in paragraph 1, for the words "and Unani", the words ", Unani and Sowa-Rigpa" shall be substituted.

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further to amend the Indian Medicine Central Council Act, 1970.

(As passed by the Houses of Parliament)

GMGIPMRND—4797LS(S 3E)—07-10-2010.